

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

08.01.2007

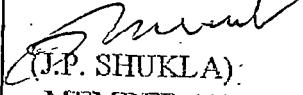
OA No. 530/2005 with MA 323/2005

Mr. Amit Mathur, counsel for applicants.
Mr. Tej Prakash Sharma, counsel for respondents.

Heard the learned counsel for the parties.

The applicants have filed MA No. 323/2005 for filing joint Application. In view of the averments made in the MA, the same is allowed. The applicants are permitted to file a joint OA.

Learned counsel for the applicants submits that subsequently applicants have been promoted and as such, the present Original Application has become infructuous. Accordingly, the OA is disposed of with no order as to costs.



(J.P. SHUKLA)
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

AH

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8/1/07